

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE
FINANCE COMMISSION DIVISION
LOK SABHA**

UNSTARRED QUESTION NO. 2898

**ANSWERED ON AUGUST 3, 2018 / SHRAVANA 12, 1940 (SAKA)
SDRF UNDER 14FC**

2898. SHRI NAGENDRA KUMAR PRADHAN:

Will the Minister of FINANCE be pleased to state:

- (a) the details of the recommendations of the Fourteenth Finance Commission (14FC) in regard to provide share to different States for implementation of State Disaster Response Fund (SDRF) and the present position of same;
- (b) whether the Government of India is to implement the 14 FC's recommendations;
- (c) if so, the time by which it will be implemented; and
- (d) if not, the reasons therefor?

ANSWER

**THE MINISTER OF STATE FOR FINANCE
(SHRI PON. RADHAKRISHNAN)**

(a) to (d) : Fourteenth Finance Commission (14th FC) in its Recommendations contained in para 10.40 of Chapter 10 (Vol.-I) of its Report inter-alia recommended that "all States contribute 10 per cent to the SDRF during our award period, with the remaining 90 percent coming from the Union Government" . It was decided by the Union Government that this recommendation of 14th FC would be implemented, once the Goods and Service Tax (GST) is in place.

However, it has been decided that the existing system of augmentation to SDRF of States by erstwhile General Category States contributing 25% and erstwhile Special States (now NE & Himalayan States) contributing 10% and the balance being contributed by the Union Government as grants-in-aid may continue till alternate source of financing NDRF/SDRF is explored.